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1638/05

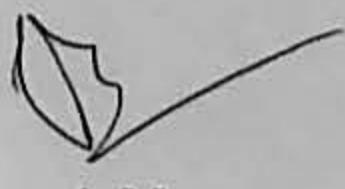
OA No. 3/2011

02.06.2011

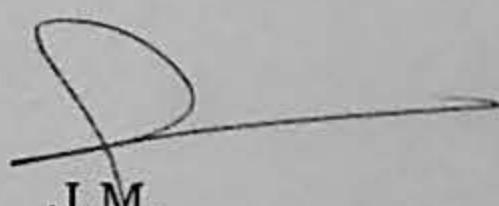
**Hon'ble Mr. Justice S.C. Sharma, J.M.**

**Hon'ble Mr. D.C. Lakha, A.M.**

On behalf of the respondents an application No.1122/11 has been moved for extension of time. The OA No.1638/05 was decided on merits on 9.12.2010. The respondents were directed to comply with the order of the Tribunal within a period of three months from the date of receipt of certified copy of this order. As the respondents had not complied with the order, hence the instant application has been moved for extension of time. It has been alleged that certain papers were required to dispose of the case of the applicant but it could not be possible to collect the papers so as the disposed of the applicant's matter for back wages. The application was moved on 7.4.2011, more than one and half months has been expired. Hence, allowed three months more time for compliance of the order w.e.f. 7.4.2011. MA No.1122/11 is disposed of accordingly.



A.M.



J.M.

RKM/